

(b) L.I.C. is not extending loans for rural water supply schemes because the repayment potential in such schemes is not clear.

(c) Central financial assistance (in the form of block loans and grants for all State Plan schemes taken together) has been markedly stepped up during the current year over the amounts disbursed last year. A provision of Rs. 105 crores has been made for rural water supply schemes in the State Plans for 1978-79, as against Rs. 78 crores in 1977-78. In addition to the provision being made in the State Plans, a beginning was made last year, by providing a sum of Rs. 40 crores for the year 1977-78, under the Centrally Sponsored Accelerated Rural Water Supply programme for providing safe drinking water to problem villages. Rs. 60 crores have been provided for this purpose during the current year.

#### **Unauthorised Occupation of Public Land**

\*197. SHRI YOGENDRA SHARMA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have appointed any high-level committee to survey encroachment of public land by religious institutions in Delhi;

(b) whether it is also a fact that 3032 sq. yards of public land in front of House Numbers 206 to 213, Tagore Park, Delhi-9, has been encroached upon by some people allegedly for religious purposes; and

(c) if so, what action Government have taken for the eviction of unauthorised occupants of thir land?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c) A statement is placed for the Table of the House.

#### **Statement**

Government had appointed a Committee to make a case by case study of unauthorised shrines on Government land in Delhi in July, 1977. The Lt. Governor of Delhi also appointed a Committee in November, 1977 for survey of unauthorised constructions/encroachments on Government land by religious institutions in Delhi.

About 3,022.5 sq. yds. land has been encroached upon for religious purposes in front of House Members 206 to 213 Tagore Park, Delhi.

Action under sections 343 and 344 of the D.M.C. Act has been initiated in respect of certain extension which is being done by one of the religious institutions.

A preliminary survey of encroachments including those in front of House Nos. 206 to 213, Tagore Park has been conducted by the M.C.D. The situation is being assessed by M.C.D. in consultation with the representatives of the concerned religious institutions represented on the Committee.

#### **Subsidy to Voluntary Organisations for the National Adult Education Programme**

♦198. SHRIMATI AMBIKA SONI:  
SHRI S. W. DHABE;

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government propose to subsidise the voluntary organisations which will co-operate with Government for the implementation of the National Adult Education Programme;

(b) whether it is a fact that the R.S.S. is one of the organisations approved for adult education work; and